

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

**APPLICATION NO: C/MISC/85917 & 85794/2018
IN
APPEAL NOS: C/1069 & 1078/2009**

[Arising out of Order-in-Original No: 115 dated 29.07.2009 and 116 dated 28.07.2009 passed by the Commissioner of Customs (Import), New Customs House, Mumbai]

Shri Akhtar Usman Moulvi *...Appellant*

versus

Commissioner of Customs (I)
Ballard Estate, Mumbai *...Respondent*

Appearance:

None for the appellant

Shri, Hitesh Shah, Commisioner (AR) for respondent

CORAM:

**Hon'ble Shri C J Mathew, Member (Technical)
Hon'ble Shri Ajay Sharma, Member (Judicial)**

Date of hearing:	02/08/2018
Date of decision:	02/08/2018

ORDER NO: A/87047-87048 / 2018

Per: Coram

These applications seek abatement of appeals filed by late Shri Akhtar Usman Moulvi against order-in-original no.115 dated 29th July 2009 and no.116 dated 28th July 2008 of Commissioner of Customs

(Import), New Customs house, Mumbai. The death certificate is enclosed.

2. In view of the above, the appeals stand abated.

(Dictated in Court)

(Ajay Sharma)
Member (Judicial)

HK

(C J Mathew)
Member (Technical)